

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3226
ANSWERED ON:23.03.2005
DEVELOPMENT OF FORMAT BY CVC
Mahato Shri Bir Sing; Renge Patil Shri Tukaram Ganpatrao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Vigilance Commission had developed a format which enabled it to dispose of any complaint within four weeks;
- (b) if so, the number of cases disposed of within less than a week after the development of this format;
- (c) whether the CVC has found a number of cases of corruption prevailing in many departments and a number of judicial officers and high and low officials working in various departments arrested as a result of its efforts;
- (d) if so, the extent to which the Government has been providing help and assistance to the CVC in checking corruption; and
- (e) the results achieved as a result of this assistance?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

- (a): Yes Sir.
- (b): The policy of the CVC is to dispose off complaints within four weeks as far as possible.
- (c): Yes Sir. The CVC's action on complaints of corruption resulted on a number of occasions in the arrest of public servants coming under the jurisdiction of the CVC except the judicial officers.
- (d): The services of CBI as well as the Chief Vigilance Officer's of various Ministries/ Departments are available to the CVC in checking corruption.
- (e): The complaints disposed off by the CVC during the last three years as under:

Year	Complaints received	Complaints Disposed off
2002	17709 (including B/F from previous year)	17744
2003	12362 (including B/F from previous year)	12131
2004	10966 (including B/F from previous year)	10592